

PD OK

शहरी विकास विभाग  
9वें तल, सी-विंग, दिल्ली सचिवालय,  
आई. पी इस्टेट, नई दिल्ली-110002

अतारांकित प्रश्न संख्या :-

86

दिनांक :-

09/08/2017

प्रश्नकर्ता का नाम :-

श्री मनजिंदर सिंह सिरसा

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

प्रश्न	उत्तर
(क) क्या यह सत्य है कि दिल्ली सरकार द्वारा लैंड पूलिंग प्रणाली के अन्तर्गत जब किसानों द्वारा अपनी भूमि डी.डी.ए. को हस्तांतरित की जाती है तब सरकार द्वारा सर्किल रेट के अनुरूप चार्ज वसूला जाएगा;	<b>उत्तर: दिल्ली विकास प्राधिकरण</b> यह सभी प्रश्न दिल्ली विकास प्राधिकरण से संबंधित है। राजस्व विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के द्वारा जारी अधिसूचना दिनांक 13.01.2015 में यह लिखित है कि लैंड पूलिंग पॉलिसी के अंतर्गत एकत्रित कृषि भूमि का प्रथम हस्तांतरण स्टाम्प ड्यूटी से मुक्त है। (संलग्न 'क')
(ख) क्या यह भी सत्य है कि जब डी.डी.ए. द्वारा वह लैंड विकसित कर अधिग्रहण की गई भूमि का कुछ हिस्सा किसानों को वापिस किया जाएगा, तो उस पर फिर से चार्ज वसूला जाएगा;	उप जिला मजिस्ट्रेट-11 (मुख्यालय) ने अपने पत्र दिनांक 05.10.2016, जो सचिव, शहरी विकास मंत्रालय, भारत सरकार को प्रेषित है, के अनुसार लैंड पूलिंग पॉलिसी के अंतर्गत भूमि के द्वितीय हस्तांतरण पर स्टाम्प ड्यूटी लगेगी। (संलग्न 'ख')
(ग) क्या इस प्रकार गरीब किसानों से दो बार राशि वसूल करना न्यायोचित है; और	दो बार नहीं केवल एक बार स्टाम्प ड्यूटी ली जायेगी।
(घ) क्या सरकार वर्तमान में किसानों की शोचनीय आर्थिक स्थिति को देखते हुए इस राशि को समाप्त करने या नाममात्र राशि वसूल कर किसानों को राहत देने की मंशा रखती है?	

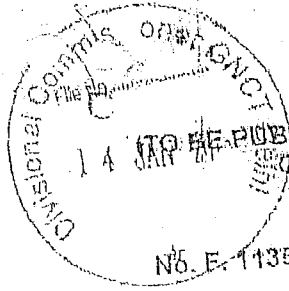
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2-Annexure - 252/c

Annexure - B

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Div. (Com. Devt)

4/c



TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE (EXTRAORDINARY)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
REVENUE DEPARTMENT, 5 SHAM NATH MARG, DELHI

No. F. 1135/Regn. Br./Land POO/HQ/2014/6654

Dated: 13/1/2015

NOTIFICATION

No. F. 1135/Regn. Br./Land POO/HQ/2014 In exercise of power conferred by sub section 1 of section of the Indian Stamp Act, 1899 (2 of 1899), read with the Ministry of Home Affairs, Govt. of India Notification SO 1726 (No. F. 2/5/01-Jud-I) dated 22<sup>nd</sup> July, 1981, the Lt. Governor of the National Capital Territory of Delhi is pleased to exempt the stamp duty chargeable under the said Act in its application to the National Capital Territory of Delhi in respect of the first transfer of pooled agriculture land to the DDA, under the land pooling policy.

By order in the name of the  
Lt. Governor of the National  
Capital Territory of Delhi

(Dr. Anil Agarwal)  
Addl. Secretary (Revenue)

Dated: 13/1/2015

No. F. 1135/Regn. Br./Land POO/HQ/2014/6654

Copy to:

1. Secretary (GAD), Govt. of NCT of Delhi with one spare copy for its publication in Delhi Gazette Part-IV (extraordinary).
2. VC, DDA, Vikas Sadan, New Delhi
3. Pr. Secy. to LG, Rajniwas Marg, Delhi
4. OSD to Chief Secretary, Delhi Secretariat, New Delhi.
5. The Secretary, Govt. of India, Ministry of Home Affairs, North Block, New Delhi.
6. The Secretary, Govt. of India, Ministry of Finance, Deptt. of Revenue, Jeevan Deep Building, New Delhi.
7. Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi
8. Divisional Commissioner, Delhi
9. Guard file.

(Dr. Anil Agarwal)  
Addl. Secretary (Revenue)

932/c  
 GNCTD-8  
 13/10/2016  
 Govt Commr. (P.L.)  
 Diary No. F-2887  
 Date 19/10/16

Commar (Plg.) 4s 052851/G  
 Diary No 221  
 Date

GOVERNMENT OF THE NCT OF DELHI  
 OFFICE OF THE DIVISIONAL COMMISSIONER: DELHI  
 5-SHAM NATH MARG: DELHI

1507113/IMP  
 Dated: 5/10/2016

No.F.1/1135/Regn. Br./Land Pooling/HQ/2014/2394

To  
 The Secretary (UD),  
 Ministry of Urban Development,  
 Nirman Bhawan,  
 New Delhi.

समाप्त कार्यालय  
 सचिवालय 1903-DA  
 दिनांक 2/10/16  
 निदेशक (आ.) नुमा पी. /LP  
 डा. सं. 76  
 दिनांक 13-10-16

वि. विकास प्राधिकरण  
 कर्मीय डायरी कक्ष  
 प्राप्ति एवं प्रेषक (मुख्य)  
 07-2016  
 8603  
 डायरी सं.  
 VC/...

Sub: Land Pooling Policy (LPP) for Delhi.

Sir,

This is with reference to the Land Pooling Policy which the Delhi Development Authority has taken up with GNCTD. In this regard, I am directed to convey the following policy decisions made in the matter exemption of Stamp Duty:-

1. First transfer of pooled agriculture land to the DDA:-  
 The exemptions of stamp duty chargeable under Indian Stamp Act, 1899 on first transfer of agriculture land to the DDA has been allowed vide notification no. F.1135/Regn. Br./Land Pooling/HQ/2014/6654 dated 13/01/2015.
2. Second transfer return of developed land by DDA to the landowners:  
 The exemption of stamp duty on second transfer of land by the DDA to the landowners was examined and rejected with the approval of H.E. L.G. Delhi as the DDA will transfer a part of the land to the owners after developing of land and changing its land use.

This issues with the approval of Divisional Commissioner.

Yours faithfully

(RAJEEV KUMAR)  
 SDM - II (H.Q.)

Dated: 5/10/2016

Comr (P.L.)  
 mylv

No.F.1/1135/Regn. Br./Land Pooling/HQ/2014/2394

Copy to:  
 1. Vice Chairman, DDA, Viaks Sadan, INA, New Delhi.  
 2. P.S. to Secretary (Revenue)/Divisional Commissioner.

copy to  
 - PC (L.O.)  
 - Dis (L.O.)  
 - CMO  
 - PS

BJB access  
 13/10/16

(RAJEEV KUMAR)  
 SDM - II (H.Q.)

Please put up in concerned file.  
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